



CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1522/2000

New Delhi this the 19th day of October, 2000.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN  
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (ADMNV)

Shri Tara Prasad,  
S/o late Sh. Jeet Lal,  
R/o H.No.450, Sant Nagar,  
Burari,  
Delhi.

...Applicant

(By Advocate Mrs. Meera Chhibber)

-Versus-

1. Union of India through  
Chief Secretary,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg,  
Delhi.
2. Commissioner of Transport,  
5/9 Under Hill Road,  
Govt. of NCT of Delhi,  
Delhi.
3. Director General (BSF),  
C.G.O. Complex,  
Lodhi Road,  
New Delhi.
4. Sh. Sanjay Chhillar,  
presently posted as Inspector,  
Enforcement Transport Department,  
5/9, Under Hill Road,  
Govt. of NCT of Delhi,  
Delhi.

...Respondents

(Shri Rajinder Pandita, Counsel for Respondents 1&2)

(Shri J.B. Mudgil, Counsel for Respondent 3)

(Shri M.L. Sharma, Counsel for Respondent 4)

O R D E R (ORAL)

By Justice V. Rajagopala Reddy, Vice-Chairman (J):

Heard the learned counsel for the applicant and the respondents. The only grievance of the applicant in this OA is as against the absorption on deputation of Respondent 4. It is the contention of the learned counsel that the respondents are considering absorption of R-4

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(2)

without following the rules. The official respondents have filed the counter in which it was stated:

"5.J & K In reply to para 5.J & K of the application, it is submitted that the paras are not admitted. The Respondents Department has not started any proceedings for absorption of Sh. Sanjay Chillar, Respondent No.4. In case the same is done then it will be processed as per the Rules and Regulations enforced."

2. The learned counsel for the applicant on the basis of the <sup>above</sup> ~~Rs~~ statement submits that in case the respondents consider the absorption of R-4 as per rules and regulations the applicant can have no grievance. In that view the counsel for the applicant fairly <sup>in this</sup> ~~concedes~~ that she would withdraw the OA.

3. In view of the foregoing the OA is dismissed, as withdrawn. No costs.

(Govindan S. Tampi)  
Member (Admnv)

'San.'

*Om Prakash*  
(V. Rajagopala Reddy)  
Vice-Chairman (J)